

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.203

**C.P.(CAA)/7(AHM)2024 in**  
**CA(CAA)/42(AHM)2023**

**Proceedings under Section 230-232 of**  
**Co.Act,2013**

**IN THE MATTER OF:**

Saffron Met-Yarns Limited  
Saffron Jari Industries Private Limited

.....**Applicant**

.....**Respondent**

**Order delivered on: 18/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Rajvin Kelawala, Adv.  
For the RD : Mr. Shiv Pal Singh  
For the Income Tax : Ms. Bhumi Gandhi, Adv. for Ms. Maithili Mehta, Adv.  
For the RoC : Ms. Vipal Solanki, a.w Ms. Rupa Sutar, Dy. RoC  
For The OL : Mr. Sandip Tupe, Technical Asst.

**ORDER**

Learned counsel for the income tax department appears and states that she has no objection. Learned RoC appears and seeks time to file reply.

List for further consideration on 29.08.2024

**-Sd-**

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**-Sd-**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**